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No. K-13026/01/2015-US.I  
Government of India  
Ministry of Law and Justice  
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,  
NEW DELHI-110 011, dated 1<sup>st</sup> September, 2016.

**NOTIFICATION**

In exercise of the powers conferred by clause (1) of article 217 of the Constitution of India, the President is pleased to appoint Shri N. Authinathan, to be a Judge of the Madras High Court with effect from the date he assumes charge of his office.



(Rajinder Kashyap)  
Joint Secretary to the Government of India  
Tele: 2338 3037

To

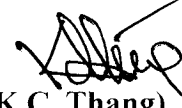
**The Manager,  
Government of India Press,  
FARIDABAD**

**No. K. 13026/01/2015-US.I**

**Dated 01.09.2016**

Copy to:-

- 1 Shri N. Authinathan, C/o Registrar General, Madras High Court, Chennai.
- 2 The Secretary to the Governor of Tamil Nadu, Chennai.
- 3 The Secretary to the Chief Minister, Tamil Nadu, Chennai.
- 4 The Secretary to Chief Justice, Madras High Court, Chennai.
- 5 The Chief Secretary, Government of Tamil Nadu, Chennai.
- 6 The Registrar General, Madras High Court, Chennai.
- 7 The Accountant General, Tamil Nadu, Chennai.
- 8 The President's Secretariat, (CA.II Section), New Delhi
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Additional Registrar (Conf.), O/o Chief Justice of India,  
5, Krishna Menon Marg, New Delhi
- 11 PS to ML&J/PSO to Secretary (Justice)/JS(J-I)/DS(ANS)/US.II/SO(Desk)
- 12 Notification copy uploaded on the website of the Department of Justice,  
Government of India, New Delhi at **www.doj.gov.in**.



(K.C. Thang)

**Under Secretary to the Govt. of India**  
**Tele:23382978**